

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH: 'C' NEW DELHI**

**BEFORE SHRI O. P. KANT, ACCOUNTANT MEMBER
AND
MS SUCHITRA KAMBLE, JUDICIAL MEMBER**

I.T.A. No. 7379/DEL/2017 (A.Y 2014-15)

(THROUGH VIDEO CONFERENCING)

Haldoor Topsoe India Pvt. Ltd. Elegance Tower, 2 nd Floor, Jasola District Centre, Jasola, New Delhi ABCH7781F (APPELLANT)	Vs	Additional CIT, Special Range-4 New Delhi (RESPONDENT)
---	----	--

Appellant by	Ms. Shubhangi Arora, CA
Respondent by	Dr. Vasundhara Upadhaya, CIT DR

Date of Hearing	10.03.2021
Date of Pronouncement	10.03.2021

ORDER

PER SUCHITRA KAMBLE, JM

This appeal is filed by the assessee against the order dated 01/09/2017 passed by CIT(A)-35, New Delhi for Assessment Year 2014-15.

2. Before us, the Ld. AR submitted that the assessee has moved an application to resolve the pending issue through Direct Tax "Vivad se Vishwas Scheme" (VSV) Act, 2020, and has filed Declaration Form No. 1 & 2 and received Form No. 3 dated 13.02.2021

3. In view of the aforesaid facts and after considering the submissions of the assessee, we dismiss the appeal of assessee as withdrawn subject to a

caveat that in case the dispute relating to tax arrears for the captioned assessment year is not ultimately resolved in terms of the aforesaid Act, the assessee shall be at liberty to approach the Tribunal for reinstatement of the appeal and the Tribunal shall consider the same. The appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in the open court in presence of both the parties on this 10th day of MARCH, 2021.

**Sd/-
(O. P. KANT)
ACCOUNTANT MEMBER**

**Sd/-
(SUCHITRA KAMBLE)
JUDICIAL MEMBER**

Dated: 10/03/2021
*R. Naheed **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT NEW DELHI